

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3237

ANSWERED ON:14.12.2005

ALLOTMENT OF LAND TO PRIVATE SCHOOLS

Jha Shri Raghunath;Mehta Shri Alok Kumar;Singh Shri Ganesh Prasad;Singh Shri Prabhunath

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether some private schools to whom land was allotted on concessional rates by the Delhi Development Authority (DDA) have refused to provide free education to underprivileged children and central government employees wards during regular schools hours:

(b) if so, the details thereof and the reasons therefor;

(c) the action taken or proposed to be taken by the Government against such schools; and

(d) the steps taken to ensure free education to underprivileged children and admission to central government employees wards during regular schools hours?

Answer

MINISTER OF URBAN DEVELOPMENT AND CULTURE (SHRI S. JAIPAL REDDY)

(a)to(d): Delhi Development Authority (DDA) allots land in accordance with provisions of Nazul Rules, 1981 to private organisations for setting up of schools. One of the terms of allotment of land is grant of freeship to students belonging to the weaker sections. No provision exists in the terms of allotment regarding reservation of freeship for children of Central Government Employees.

On receipt of lists of defaulting schools, that had not met the conditions of freeship, from Department of Education, Government of NCT of Delhi (GNCTD). DDA issued show cause notices to these schools for violation of the terms of allotment of land. Meanwhile the Delhi High Court which was seized of the matter of compliance with freeship condition by private schools in Civil Writ Petition No.3156 of 2002 (social Jurist Vs GNCTD & Others) took cognizance of the list of defaulting schools submitted to it by GNCTD and directed that efforts be made by GNCTD to explore the possibilities of a mutually agreed solution for complying with the condition of freeship.

In pursuance of the directions of Delhi High Court, a meeting had been convened under the chairmanship of Chief Minister, Delhi in which a proposal was made on behalf of private schools that schools may run evening shift in order to fulfill the obligation regarding freeship. The proposal has been taken up for examination by GNCTD. The matter is sub-judice and further action against schools defaulting on freeship conditions is linked to the outcome of the matters pending in the Delhi High Court.